## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.95/(MAH)/2015 IA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2017

NAME OF THE PARTIES:

Aneesha Dutt & Anr.

V/s.

M/s. Celedon Real Estates Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Ms. Chaitrika Patki Adv. for

1/b Vidhii Partners Petitioners

Chaitrika

2. Ms. Priyanta Shoh
on behalf of For Respondent.

2 aid Ansaericommomorper

T.C.P. No. 91 to 96/397-398/CLB/MB/MAH/2015 C.P. No. 42/387-398/NCLT/MB/2016 (Old CP No. 11/ND/2016)

- 1. Ld. Representatives of both the sides are present. An Order of NCLT, Principal Bench, New Delhi dated 12.01.2017 is placed on record according to which all the 7 Petitions are to be clubbed and to be transferred to Court No.1 because the Share Capital in C.P. 11/2016 is more than the prescribed limit of Rs. 50 Lacs.
- 2. As a result, these petitions are hereby directed to be transferred to Court No. 1. After completion of formalities of transfer of records, fresh notices shall be issued to the concerned parties.
- 3. At present all the petitions are adjourned **Sine die.**

Sd/-M. K. SHRAWAT Member (Judicial)

Dated: 17th January, 2017